

\230ITEM NO.9 REGISTRAR COURT. 1 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL
Petition(s) for Special Leave to Appeal (C) No(s). 9351/2015
UNION OF INDIA & ORS. Petitioner(s)

VERSUS

S.M. HASEEB & ORS. Respondent(s)

WITH
SLP(C) No. 9686/2015
SLP(C) No. 9889/2015
Date : 30/03/2017 This petition was called on for hearing today.

For Petitioner(s)
Mr Uday Prakash Yadav, Adv.
Mukesh Kumar Maroria, Adv.
Mr Uday Prakash Yadav, Adv.
Mr. Shreekant N. Terdal, Adv.

For Respondent(s)
Mr. Kiran Kumar Jaipuria, Adv.
UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No.9351/2015
Ld. Counsel appearing for the petitioner submits that he
will be filing fresh address of respondent nos. 2 to 4 during
the course of the day itself alongwith spare copies. Notices
thereafter be issued forthwith to respondent nos. 2 to 4 and
9.

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Item No.9
None appears for respondent nos. 1 and 5 to 8 despite
due service.

SLP(C) NO.9686/2015
Opportunity to respondent no.1 to file counter affidavit
has already been declined.

None appears for respondent nos. 2 to 4, 9 to 11 and 15
despite due service.

Ld. Counsel appearing for the petitioner submits that he
will be filing fresh address of respondent no.14 during the
course of the day itself alongwith spare copies. Notices
thereafter be issued forthwith to respondent nos. 5,12 to 14
and 16.

Ld. Counsel for the petitioner to take fresh steps to
effect service on respondent nos. 6 to 8 within two weeks
time as last opportunity. Notices thereafter be issued.

SLP(C) NO.9889/2015
Opportunity to respondent no.1 to file counter
affidavit has already been declined.

Ld. Counsel for the petitioner to take fresh steps to
effect service on respondent no.2 within two weeks time as
last opportunity. Notice thereafter be issued.

Ld. Counsel appearing for the petitioner submits that he
will be filing fresh address of respondent nos. 12 and 13
during the course of the day itself alongwith spare copies.
Notices thereafter be issued forthwith to respondent nos. 4,6
and 11 to 14.

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Item No.9
None appears for respondent nos. 3,5,7 to 9,15 and 16
despite due service.

Ld. Counsel appearing for the petitioner seeks time for
taking appropriate steps in respect of deceased respondent
no.10. Last and final opportunity of one week is granted.

Registry thereafter to process under rules.
List again on 27.4.2017.

(PAWAN DEV KOTWAL)
Registrar